



2026:AHC:180365

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S
482 BNSS No. - 7955 of 2026

Bablu Yadav And Another

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Chandra Kant Tripathi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard learned counsel for the applicants; and learned A.G.A. for the State.

2. The present anticipatory bail application has been filed on behalf of the applicants in Case Crime No.22 of 2023, under Sections 308, 323, 504, 506 I.P.C., Police Station – Kaptanganj, District Basti, with a prayer to enlarge them on anticipatory bail, as the applicant apprehend their arrest in the aforesaid case.

3. Learned counsel contends that the applicants have been falsely implicated in the present case. There is a cross version. Two persons from the side of the applicants, namely Ram Sagar Yadav and Lallan Prasad Yadav, have received injuries. The injured of the present case have received one visible injury each and none of the injuries have been defined to be grievous in nature or dangerous to life. The applicants have no criminal antecedents.

4. The learned AGA has opposed the prayer for bail and has contended that there are cross cases. Both the sides have received injuries and at the present stage it cannot be decided as to which side is the aggressor. Once the incident itself is admitted as there are cross versions, no case for grant of anticipatory bail is made out. He has further submitted that a

charge sheet has now been submitted and the applicants do not apprehend any arrest. They may appear before the concerned court and apply for regular bail.

5. I have considered the submissions made by the learned counsel for the parties.

6. The Injured Anjani and Rekha Rani have received one injury each. There are two other injured, namely Alok Kumar, who is said to have received one visible injury in the form of an abrasion and Ram Vilas Yadav, who is said to have received two visible injuries, one being a contusion and another being a traumatic swelling. There appears to be a dispute between family members. The injuries have not been opined to be dangerous to life. Although the maximum punishment which can be imposed in the event of a conviction is not more than seven years, however, Section 308 IPC is a Sessions triable offence. The applicants were not arrested during investigation. They have no criminal antecedents.

7. Taking into consideration the entire facts and circumstances of the case, as discussed above, I deem it appropriate to enlarge the applicants on anticipatory bail.

8. The anticipatory bail application of the applicants is **allowed** .

9. The applicants - **Bablu Yadav** and **Manish Kumar** shall appear before the trial Court within four weeks from today and shall be released on bail on filing their personal bond and surety in the like amount to the satisfaction of the Court concerned with the following conditions:-

- i. The applicants shall remain present before the trial Court on each date fixed unless exempted by the trial Court;
- ii. The applicants shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. The applicants shall not leave India without the previous permission of the Court;

iv. The applicants shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

August 31, 2026

Kushal

(Rajiv Lochan Shukla,J.)